## Directorate General of Foreign Trade <u>Udyog Bhawan</u> DES-V Section

## Minutes of NC-V meeting held on 30.01.2014

The meeting No.42/AM-14 for the licensing year 2013-14 to consider the cases under Duty Exemption Schemes (Chapter-4) was held on 30.01.2014 in Conference Room No.11 of DGFT under the Chairmanship of Shri K.C. Rout, Addl. DGFT. The following officers were present:-

S.No.	Name of the representatives and their designation	Department
1.	Shri K.C. Meena, DDG	DGFT
2.	Shri Kuldeep Singh, Assistant Director	MSME
3.	Shri P.P. Pasricha, F.T.D.O.	DGFT

At the outset, the Minutes of NC-V Meetings Nos.41/AM-14, dated 23.01.2014 was taken for ratification. As there were no amendments to the same, the above referred minutes of 23.01.2014 were adopted for implementation by the Committee without any amendment. The agenda for meeting No.42/AM-14 dated 30.01.2014 was taken up for discussion and the decision taken in respect of each case is enumerated below:-

MEETING NUMBER : 42/84-ALC3/2013 MEETING DATE : 30.01.2014

Case No.:4/27/84-ALC3/2013	1	20.01.2014	Status: Approved
HQ File :01/84/050/00205/AM14/		Lic.No/Date:0710095282 09.05.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
,	1.	Ladies Blouse made of 100%	950 Nos.	100% (MRS) Silk woven	2000 Sq.
		(MRS) Silk woven CDC dyed		CDC dyed fabric. GSM-60+/-	meter
		fabric. GSM-60+/-10%, Style		10%, width-137 cms., 14mm	
		No.J21001		with sand wash	
	2.	Ladies Blouse made of 97%	1100	97% Cotton 3% Elastane	2600 Sq.
		Cotton 3% Elastane woven	Nos.	woven printed stretch poplin	meter
		printed stretch poplin fabric,		fabric, GSM-130+/-10%,	
		GSM-130+/-10%, Style No.		width- 127 cms.	
		Gabrielle Prt			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

		Party Name: SHRI LAKSHMI DEFENCE SOLUTIONS LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00241/AM14/		Lic.No/Date:0610034534 23.10.2013	Defer Date: 27.02.2014
$\ 2$	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that deficient letter was issued by DC(MSME) on 20.01.2014 for furnishing the requisite information/details in support of their proport			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that deficiency letter was issued by DC(MSME) on 29.01.2014 for furnishing the requisite information/details in support of their proposal. The Committee after deliberations decided to await the requisite information/details from the applicant firm for consideration of the proposal and defer the case for re-listing on 27.02.2014.

Case No.:11/34/84-ALC3/2013	5	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
HQ File :01/84/050/00251/AM14/		Lic.No/Date:0510370372 06.11.2013	Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that the requisite

information/details submitted by the applicant firm in support of their proposal are incomplete. The applicant firm has not submitted the measurement chart and sketch of the export product and the CAD/CAM of the export product is not readable. The Committee after deliberations decided to ask the applicant firm to provide the measurement chart, sketch and legible copy of the CAD/CAM in support of their proposal. The case stands for re-listing on 27.02.2014.

Case No.:13/34/84-ALC3/2013		Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00253/AM14/		Lic.No/Date:0510370449 07.11.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Other Garments (Top)	5466 Nos.	60% Viscose 40% Polyester	14,366 Sq.
	made of 60% Viscose 40%		woven dyed fabric, GSM-	meter
	Polyester woven dyed fabric,		76+/-10%, width- 56"	
	GSM-76+/-10%, Style No.			
	MBL-5510			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:12/42/84-ALC3/2013	]	20.01.2014	Status: Approved
HQ File :01/84/050/00313/AM14/		Lic.No/Date:0510371028 14.11.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and sketch of export product and after

C	<u>leliberations</u>	decided to ratify the Advance Auth	orization issue	d in this case as detailed below:-	
	S.No.	Export Product	Export	Import item	Quantity
			Quantity		allowed
	1.	Ladies Other Garments (Top)	13,136	60% Viscose 40% Polyester	36,982 Sq.
		made of 60% Viscose 40%	Nos.	woven dyed fabric, GSM-	meter
		Polyester woven dyed fabric,		76+/-10%, width- 56"	
		GSM-76+/-10%, Style No.			
		Freddie			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Cas	se No.:13/42/84-ALC3/2013		20 01 2014	Status: Approved
HQ	Q File :01/84/050/00314/AM14/	RLA File :05/24/040/00284/AM14/	Lic.No/Date:0510371057 14.11.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM & measurement chart of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 100%	2,10,500	100% Polyester dyed	2,98,910
	Polyester dyed fabric, GSM-80+/-	Nos.	fabric, GSM-80+/-10%	Sq. meter
	10%, Style No. V5306-2			

The GSM should match in both import and export.

II	-	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
HQ File :01/84/050/00327/AM14/	RLA File :05/24/040/00282/AM14/	Lic.No/Date:0510371212	Defer Date:

/   <u> </u>			118 11 7013	27.02.2014
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**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

		5	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
8	HQ File :01/84/050/00302/AM14/		Lic.No/Date:3110061355 04.12.2013	Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

Case No.:3/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00304/AM14/		Lic.No/Date:0710100255 04.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity allowed
		Quantity		
1.	Men's Shorts made of 98%	4644 Nos.	98% Cotton 2% Lycra	8359 Sq. meter
	Cotton 2% Lycra printed fabric,		printed fabric, GSM-	(@ 1.80 sq. meter
	GSM-260+/-10%, Style No.		260+/-10%	per piece)
	622628			

The GSM should match in both import and export.

	Case No.:18/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
10	HQ File :01/84/050/00319/AM14/		Lic.No/Date:0710100275 05.12.2013	Defer Date: 27.02.2014
	<b>Decision:</b> The Committee considere	d the case as per agenda alongwith	other relevant papers and dec	ided to refer to

DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:4/42/84-ALC3/20	Party 1	 Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
11	HQ File :01/84/050/00305/A	M14/ RLA F		Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

1		Case No.:7/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD		Status: Deferred
	12	HQ File :01/84/050/00308/AM14/			Defer Date: 27.02.2014
Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertili				ll ll	

examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:10/42/84-ALC3/2013	Party Name: KANPUR PLASTIPACK LTD	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
13	HQ File :01/84/050/00311/AM14/			Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri

A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

Case No.:5/42/84-ALC3/2013	J	20.01.2014	Status: Approved
HQ File :01/84/050/00306/AM14/		Lic.No/Date:0710100356 09.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 66% Cotton	10,800	66% Cotton 32% Nylon	8640 Sq.
	32% Nylon 2% Rayon knitted lace	Nos.	2% Rayon knitted lace	meter
	fabric, GSM-119+/-10% with		fabric, GSM-119+/-10%	
	domestic fabric of 100% Cotton			
	Jersey fabric, GSM-140+/-10%			
	Style No. 42900011			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:16/42/84-ALC3/2	2013	Party Name: SHAHI EXPORTS PVT. LTD.	20.01.2014	Status: Approved
HQ File :01/84/050/00317/A	M14/		Lic.No/Date:0710100341 09.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details

submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Shirt Dress with belt made	7760 Nos.	97% Cotton 3% Elastane	26,772 Sq.
	of 97% Cotton 3% Elastane printed		printed fabric, GSM-	meter
	fabric, GSM-118+/-10% and 97%		118+/-10%	
	Cotton 3% Elastane dyed fabric,		97% Cotton 3% Elastane	1552 Sq.
	GSM-118+/-10%, Style No.RM8		dyed fabric, GSM-118+/-	meter
	7646211		10%	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:14/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	20.01.2014	Status: Approved
HQ File :01/84/050/00315/AM14/	RLA File :07/24/040/00311/AM14/	Lic.No/Date:0710100380 10.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Top made of 70% Cotton	1,30,700	70% Cotton 30% Nylon	1,63,375
	30% Nylon lace knitted fabric,	Nos.	lace knitted fabric, GSM-	Sq. meter
	GSM-180+/-10%, Style		180+/-10%	_
	No.TGLS14SPMA6			

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

17		Case No.:31/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.		Status: Deferred	
	7	HQ File :01/84/050/00332/AM14/			Defer Date: 27.02.2014	
	- 1	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.				

	Case No.:33/42/84-ALC3/2013	5	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
18	HQ File :01/84/050/00334/AM14/		Lic.No/Date:0710100379 10.12.2013	Defer Date: 27.02.2014
II		1.1 1.1	.1 1	. 1 1

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:15/42/84-ALC3/2013	Party Name: SHAHI EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
19	HQ File :01/84/050/00316/AM14/	RLA File :07/24/040/00315/AM14/	Lic.No/Date:0710100482 12.12.2013	Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:30/42/84-ALC3/2013		Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
20	HQ File :01/84/050/00331/AM14/	RLA File :05/24/040/00323/AM14/		Defer Date: 27.02.2014
	D:	1 4	.411	:1-1 4 6 4-

|| Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:11/42/84-ALC3/2013	- 11-15   - 11-1	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
	HQ File :01/84/050/00312/AM14/		Lic.No/Date:0510373907 18.12.2013	Defer Date: 27.02.2014
21	Designer The Committee considered the cose of non-sende elemental attention relevant non-one and charged that amplicant fine			

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.

Case No.:6/42/84-ALC3/2013	-	20 01 2014	Status: Approved
HQ File :01/84/050/00307/AM14/		Lic.No/Date:0510374190 20.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Leather Shoes	6200 Pair	Shoe insock style ref	12,400
			AOR08914 DA	Nos.

	Case No.:8/42/84-ALC3/2013	5	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
23	HQ File :01/84/050/00309/AM14/			Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

Case No.:23/42/84-ALC3/2013	/	Status: Approved
HQ File :01/84/050/00324/AM14/	Lic.No/Date:0510374428 24.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 100% Nylon net dyed knitted fabric along with 100% Cotton embroidery with imported lining, GSM-180+/-10%, Style No.324443	5000 Nos.	100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10%	1600 Kgs.

The GSM should match in both import and export.

	Case No.:25/42/84-ALC3/2013			Status: Deferred
25	HQ File :01/84/050/00326/AM14/	<b> </b>	Lic.No/Date:0710100794 24.12.2013	Defer Date:

27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:32/42/84-ALC3/2013	l -	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
26	HQ File :01/84/050/00333/AM14/	RLA File :07/24/040/00316/AM14/		Defer Date: 27.02.2014

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DC(MSME) for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	II I		Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred	
	HQ File :01/84/050/00335/AM14/		Lic.No/Date:0510374435 24.12.2013	Defer Date: 27.02.2014	
Ш	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the				

has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.

			Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred		
	HQ File :01/84/050/00321/AM14/	RLA File :05/24/040/00350/AM14/		Defer Date: 27.02.2014		
28	<b>Decision:</b> The Committee considered the case as per agenda alongwith other relevant papers and observed that CAD/CAM					

of export product provided by the applicant firm is not readable. Therefore, the Committee after deliberations decided to ask the applicant firm to make available the legible CAD/CAM of export product in support of their proposal for consideration. The case stands for re-listing on 27.02.2014.

	C	ase No.:28/4	2/84-ALC3/2013	Party Name: N	MAYA EXPORTS		Meet No/Date:42/8 30.01.2014	4-ALC3/2013	Status: Approved
	H	Q File :01/84/	050/00329/AM14/			Lic.No/Date:051037 27.12.2013	4567		
	$\ \mathbf{D}\ $	ecision: T	he Committee considered	d the case as	per agenda a	longwith oth	ner relevant paper	rs and went thr	ough the details
	SI	ubmitted in	this case. Accordingly,	Committee	as per CAD/	CAM & m	easurement chart	of export pro	oduct and after
	$\ \mathbf{d}\ $	eliberations	decided to ratify the Adva	ance Authoriz	zation issued in	this case as	detailed below:-		
29		S.No.	Export Product		Export	Import ite	n	Quantity	
					Quantity			allowed	
		1.	Ladies Dress made of	90% Nylon	10,784	90% Nylc	on 10% Elastane	22,575 Sq.	
			10% Elastane knitted	lace dyed	Nos.	knitted la	ce dyed fabric,	meter	
			fabric, GSM-133+/-10	0%, Style:		GSM-133	+/-10%, width-		
			Sanne			54"			
	$\ T\ $	he GSM sh	ould match in both import	and export.					

Case No.:29/42/84-ALC3/2013	-	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00330/AM14/		Lic.No/Date:0510374696 27.12.2013	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 100%	67,171	100% Polyester knitted	38,432 Sq.
	Polyester knitted lace dyed fabric,	Nos.	lace dyed fabric, GSM-	meter
	GSM-230+/-10%, Style: Ebba		230+/-10%, width-38"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:21/42/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20.01.2014	Status: Approved
HQ File :01/84/050/00322/AM14/		Lic.No/Date:0510375076 01.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart and sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

	S.No.	Export Product	Export	Import item	Quantity
			Quantity	•	allowed
	1.	Ladies Top made of 100% Linen	8450 Nos.	100% Polyester net dyed	650 Kgs.
		dyed knitted fabric, GSM-140+/-		knitted fabric with	
_,		10% with 100% Polyester net dyed		embellished 100%	
31		knitted fabric with embellished		Polyester flower &	
		100% Polyester flower &		embroidered with 100%	
		embroidered with 100% Cotton		Cotton yarn, GSM-158+/-	
		yarn on front panel, GSM-158+/-		10%	
		10%, Style No.: 337324/338129		100% Linen dyed knitted	1943.500

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		fabric, GSM-140+/-10%	Kgs.
2.	Ladies Top made of 74% Cotton 26% Polyester yarn dyed knitted fabric, GSM-145+/-10%, Style No.337125	74% Cotton 26% Polyester yarn dyed knitted fabric, GSM-145+/-10%	2855 Kgs.

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:22/42/84-ALC3/2013	Party Name: RICHA GLOBAL EXPORTS P. LTD.	20.01.2014	Status: Approved
HQ File :01/84/050/00323/AM14/		Lic.No/Date:0510375075 01.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Skirt made of 100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10% with 100% Polyester	5000 Nos.	100% Nylon net dyed knitted fabric along with 100% Cotton embroidery, GSM-180+/-10%	1600 Kgs.
	dyed woven lining, GSM-53+/-10%, Style No.324443		100% Polyester dyed woven lining, GSM-53+/-10%	4450 Sq. meter

The GSM should match in both import and export.

	Case No.:2/42/84-ALC3/2013	1 -	I	Status: Deferred	
33	HQ File :01/84/050/00303/AM14/		1	Defer Date: 27.02.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to Shri A.K. Agarwal, Addl. Industrial Adviser, Deptt. of Chemicals & Petro-chemicals, Ministry of Chemicals & Fertilizers for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

	Case No.:17/42/84-ALC3/2013	Party Name: THE AURA CREATION EXPORTS PVT. LTD.	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Deferred
34	HQ File :01/84/050/00318/AM14/		Lic.No/Date:0510375344 03.01.2014	Defer Date: 27.02.2014.

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has not provided CAD/CAM, measurement chart and sketch of export product in support of their proposal. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above information/ details for consideration of the proposal. The case stands for re-listing on 27.02.2014.

Case No.:27/42/84-ALC3/2013	II 3	20.01.2014	Status: Approved
HQ File :01/84/050/00328/AM14/		Lic.No/Date:0510375400 06.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Other Garments (Top)	7022 Nos.	60% Viscose 40%	19,345 Sq.
	made of 60% Viscose 40%		Polyester woven dyed	meter

Polyester woven dyed fabric,	fabric, GSM-76+/-10%,	
GSM-76+/-10%, Style: Ulla	width-56"	

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:19/42/84-ALC3/2013	1 -	Meet No/Date:42/84-ALC3/2013 30.01.2014	Status: Approved
HQ File :01/84/050/00320/AM14/		Lic.No/Date:0510375609 07.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM, measurement chart & sketch of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Trouser made of 100%	9842 Nos.	100% Linen unbleached	23,326 Sq.
	Linen unbleached woven fabric,		woven fabric, GSM-	meter
	GSM-161+/-10%, Style		161+/-10%	
	No.14C04349/14C06465			
2.	Ladies Jacket made of 100% Linen	9030 Nos.	100% Linen dyed woven	22,124 Sq.
	dyed woven fabric, GSM-161+/-		fabric, GSM-161+/-10%	meter
	10%, Style No.			
	14C02798/14C05981			

The GSM should match in both import and export.

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The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:24/42/84-ALC3/2013	00010011	Status: Approved
HQ File :01/84/050/00325/AM14/	Lic.No/Date:0510375762 09.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee as per CAD/CAM of export product and after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Ladies Camisole made of 100%	45,000	100% Rayon printed fabric,	28,800 Sq.
	Rayon printed fabric, GSM-135+/-	Nos.	GSM-135+/-10%	meter
	10%, Style No.00318862			
2.	Ladies Skirt made of 100% Rayon	1250 Nos.	100% Rayon dyed fabric,	4350 Sq.
	dyed fabric, GSM-135+/-10%,		GSM-135+/-10%	meter
	Style No. 00317816			
3.	Girls Dress made of 100% Cotton	3600 Nos.	100% Cotton yarn dyed	8064 Sq.
	yarn dyed fabric, GSM-120+/-		fabric, GSM-120+/-10%	meter
	10%, Style No.CX8 7121946			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

Case No.:9/42/84-ALC3/2013	20.01.2014	Status: Approved
HQ File :01/84/050/00310/AM14/	Lic.No/Date:3010099890 16.01.2014	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and went through the details submitted in this case. Accordingly, Committee after deliberations decided to ratify the Advance Authorization issued in this

	case, on re	epeat basis as per decision tak	en in NC mee	ting No.45/AM-13 held on 14.02.201	3 as detailed below:-
	S.No.	Export Product	Export	Import item	Quantity allowed
			Quantity		
	1.	Acrylic dyed yarn (under	3,00,000	Acrylic Fibre, 2 – 4 D	1,87,500 Kgs.
38		worsted system) (1.11	Kgs.	Acrylic Fibre, 5-7D	83,000 Kgs.
		Kg/Kg content in export		Cationic Dyes/Optical brightener	6000 Kgs.
		product)		Textile Auxiliaries	
				Chemicals viz. Retarder/ Levelling	19,200 Kgs.
				Agent/Softner (Hydrophilic/	
				Cationic/ Bulky/ Silicon), Dyes	
				Fixation Accelerator, Gaur Gum	
				Wax Roll Textile Grade Wax	1200 Kgs.

The Dyes and Chemicals shall be restricted in terms of General Note 5 for Textiles products. The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

	Case No.:35	//42/84-ALC3/2013	Party Name: LF	W HAIR PVI'. I	HAIR PVT. LTD.   Meet No/Date:4 30.01.2014		-2/84-ALC3/2013	Status: Approved
	HQ File :01/8	84/050/00336/AM14/	RLA File :08/24/	/040/00468/AM		Lic.No/Date:081 23.01.2014	0128270	
,	<b>Decision:</b> The Committee considered the submitted in this case. Accordingly, Comcase, on repeat basis as per decision taken		Committee afte	Committee after deliberations decided t		to ratify the Advance Authorizat		ntion issued in this
	S.No.	Export Product		Export Quantity	Import iten	n	Quantity allowed	
	1.	Hair wigs of Polyester co Kgs. Polyester fiber	ntaining 2706	2942 Kgs.	Polyester I	Fiber	3000 Kgs.	

## MANUAL AGENDA CASE

(40)

Case No.465	M/s Indo British Garments (P) Ltd., Faridabad
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/381/AM-12/DES-V
Ratification of input output norms against Annual Advance Authorization No.0510316019 dated	
01.02.2012.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and heard Mr. Vikas Chopra presented on behalf of the firm. Mr. Vikas Chopra presented the sample and explained the details of the case before the Committee. The Committee observed that, as per sample, the export product is full sleeve outer jacket alongwith detachable inner vest. The size of CAD/CAM of export product is 3XL. After hearing the details of the case and examining the sample of export product, the Committee, after deliberations decided to ratify the Advance Authorization issued in this case as detailed below:-

S.No.	Export Product	Export	Import item	Quantity
		Quantity		allowed
1.	Parkha Jacket made of 100%	1860	100% Polyester twill	11,344 Sq.
	Polyester twill fabric, GSM-	Nos.	fabric GSM-115+/-10%,	meter
	115+/-10%, Style:OW2090-		width-57/58"	
	N033			

The GSM should match in both import and export.

The R.A. shall be advised to take necessary action subject to compliance of other usual conditions.

**(41)** 

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	Case No.466	M/s Chinar Forge Ltd., Jalandhar

NC 42/AM-14, dt. 30.01.2014	File No.01/84/171/137/AM-14/DES-V
Fixation of input output norms/amendment in respect of Advance Authorization No. 3010098511 dated	
25.11.2013.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and decided to refer to DIPP for their examination and comments. It was decided to defer the case for re-listing on 27.02.2014.

(42)

Case No.467	M/s Orient Fashions Exports (India) Pvt. Ltd., New Delhi	
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/092/AM-14/DES-V	
Amendment in the ITC (HS) Code in respect of Advance Authorization No.0510357928 dated		
24.06.2013.		

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that applicant firm has requested to change the ITC (HS) Code of export product No.2 i.e. Infant Skirts from 61045300 to 61113000. The Committee noticed that export product under ITC (HS) Code 61045300 is Infant Skirts. The Committee could not understand why applicant firm has been requested to mention the ITC (HS) Code 61113000, which is for babies' garments. Accordingly, the Committee after deliberations decided to ask the applicant firm to make available the above clarification for consideration of the proposal. The case stands for re-listing on 27.02.2014.

(43)

Case No.468	M/s Jaipur International, Jaipur
NC 42/AM-14, dt. 30.01.2014	File No.01/84/50/279/AM-10/DES-V
Re-fixation of input output norms against Advance Authorization Nos.1310005153 dated 06.03.2002,	
1310003070 dated 18.06.2001, 1310004598 dated 02.01.2002 and 1310006226 dated	
04.07.2002.	

**Decision:** The Committee considered the case as per agenda alongwith other relevant papers and observed that all the cases mentioned in the letter of applicant firm are very old and their application sets are presently not available. Therefore, the Committee after deliberations decided to ask the applicant firm to make available copies of application sets of all the Advance Authorization mentioned in their letter. The case stands for re-listing on 27.02.2014.

## **Outside Agenda Case**

(44)

Case No.8	Shri Ajay Shrivastav, Joint DGFT.
NC 42/AM-14, dt. 30.01.2014	File No.01/84/162/195/AM-14/DES-V
Review of Top SIONs -Group wise, value wise.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and considered the list of top SIONs received from DGFT for group-wise, value-wise review of top SIONs, which contains 25 SIONs for cotton & textiles products & 10 SIONs for leather and leather products. The Committee after deliberations decided to send the list to the respective technical members of the Committee to examine and furnish their comments on the SIONs.

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